



Government of India
Ministry of Commerce and Industry
Department of Commerce
DIRECTORATE GENERAL OF FOREIGN TRADE

Minutes of the Norms Committee – 3 Meeting No. NC/3/MEET/Jul/202324/09 dated 28/07/2023 (Manual Case) under the Chairmanship of Shri Rajiv Kumar Soni, Jt. DGFT for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30.

Following members were present in the Meeting:

S.N.	Name & Designation	Department
1	Shri D.N. Mathur, Technical	Consultant
In attendance		
1	Shri T. Songzalian, Deputy DGFT	DGFT
2	Shri Uttam Dey Sarkar, ASO	DGFT

2. The Norms Committee has taken decision only with respect to technical aspect/ wastage norms. While redeeming the application, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in policy circulars issued from time to time or any other provisions under FTP/HBP for issuance of Advance Authorization and regularization of the case.

Manual Cases for Personal Hearing held on 28/07/2023.

Case No.	A-02																															
Meeting No.	NC/3/MEET/Jul/202324/9																															
Date	28/07/2023																															
Firm's Name	M/s Arch Pharmalabs Limited																															
HQ F. No.	HQRNORMREVIW00006595/AM23/DES-III (Earlier F.No. 01/82/050/001218/AM19/DES-III)																															
RLA F. No.	03/94/040/00142/AM19																															
Advance Authorization No. and Date	0310822704 dated 30/07/2018																															
Subject	Request of M/s Arch Pharmalabs Limited for fixation of adhoc norms with the description of Export Product "3a-Hydroxy-7-keto-5b-cholan-24-oic acid (IP-5)"																															
Decision :	The Committee considered the request of firm for fixation of ad-hoc norms and it was decided to ratify ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Qty</th><th>Sl. No.</th><th>Import Items</th><th>Qty</th></tr> </thead> <tbody> <tr> <td rowspan="7">3a-Hydroxy-7-keto-5b-cholan-24-oic acid (IP-5) [7-Ketolithocholic acid(3α-Hydroxy-7-oxo-5β-cholan-24-oic acid), Minimum 99.75%. No single related or unrelated impurity should be more than 0.05%]</td><td rowspan="7">1 kg</td><td>1</td><td>CHOLIC ACID</td><td>1. 65 kg.</td></tr> <tr> <td>2</td><td>HYDRAZINE HYDRATE (80% SOLUTION)</td><td>1.65 kg.</td></tr> <tr> <td>3</td><td>ACETONE</td><td>Not imported</td></tr> <tr> <td>4</td><td>IEP OX 239 SPRAY DRIED ENZYME POWDER</td><td>0.033 kg.</td></tr> <tr> <td>5</td><td>IEP OX 152 SPRAY DRIED ENZYME POWDER</td><td>0.050 kg.</td></tr> <tr> <td>6</td><td>IEP OX 243 SPRAY DRIED ENZYME POWDER</td><td>0.040 kg.</td></tr> <tr> <td>7</td><td>B-NAD)B-NICOTINAMIDE-ADENINE DINUCLEOTIDE (COENZYME-1)</td><td>0.008 kg.</td></tr> </tbody> </table> Note: Above norms are for regularization and closure purpose only. No fresh license will be issued on above said ad-hoc norms. RA concerned may take further necessary action as per above decision of NC.				Export Product	Qty	Sl. No.	Import Items	Qty	3a-Hydroxy-7-keto-5b-cholan-24-oic acid (IP-5) [7-Ketolithocholic acid(3 α -Hydroxy-7-oxo-5 β -cholan-24-oic acid), Minimum 99.75%. No single related or unrelated impurity should be more than 0.05%]	1 kg	1	CHOLIC ACID	1. 65 kg.	2	HYDRAZINE HYDRATE (80% SOLUTION)	1.65 kg.	3	ACETONE	Not imported	4	IEP OX 239 SPRAY DRIED ENZYME POWDER	0.033 kg.	5	IEP OX 152 SPRAY DRIED ENZYME POWDER	0.050 kg.	6	IEP OX 243 SPRAY DRIED ENZYME POWDER	0.040 kg.	7	B-NAD)B-NICOTINAMIDE-ADENINE DINUCLEOTIDE (COENZYME-1)	0.008 kg.
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